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SLP(C)No. 25317 OF 2004
ITEM No.34

Court No.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.25317/2004

(From the judgement and order dated 16/11/2004 in RP 2292/04
of The NATIONAL CONSUMERS DISPUTES REDDRESSAL COMMISSION, NEW DELHI)

RAYTHARA SAHAKARI BANK LTD.

Petitioner (s)

VERSUS

CHANDRAKALA R. DAS

Respondent (s)

(With prayer for interim relief)

Date : 17/12/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s)Mr. U.U.Lalit, Sr. Adv.

Mr. Ranji Thomas, adv.

Ms. Bharti Upadhayay, Adv.

Mr.V.N. Raghupathy,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Without prejudice to the claims involved, let the petitioner pay the value of the gold at the rate of Rs. 410/- per gram to the respondent.

(Shashi Sareen) (Vijay Aggarwal)

Court Master Court Master